

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.4

IA/256(AHM)2022 in CP(IB) 260 of 2018

Order under Section 12(2) IBC,2016

IN THE MATTER OF:

Nimai Shah RP of Shubhmangal Exim Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..21/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aalay Shah, Advocate.

ORDER

IA/256 (AHM) 2022 is filed by the RP under Section 12(2) of the IBC, 2016, seeking extension of CIRP period for 90 days.

We heard Ld. Counsel for the RP.

The Ld. Counsel for the RP submits that one EoI is received and there are chances of resolution of insolvency of the Corporate Debtor. The CoC in its meeting dated 09.03.2022 passed resolution, by 100% vote, for extension of CIRP period for 90 days. Hence, CIRP period is extended for 90 days from 20.03.2022.

With this, IA/256 (AHM) 2022 stands allowed and disposed of.



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**